

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 07.09.2020

THROUGH VIDEO CONFERENCING
CAUSE LIST

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T), Shri Ashutosh Chandra

| CP/CA No. | Purpose | Sec | Name of Petitioner | Petitioner Advocate | Name of Respondent | Respondent Advocate |
|------------------------|------------------------------------|------------------------|--------------------------------|-------------------------------|-------------------------------|--|
| CP(IB) No. 229/BB/2019 | For report of IRP-CIRP IA 342/2020 | Sec 7 of I&B code 2016 | M/s India Infoline Finance Ltd | Singhanja & Co. LLP Advocates | M/s Unishire Regency Park LLP | G S Venkat Subbarao, Advocate, Vijaykumar Subramaniam Varun, IRP |

ADVOCATE FOR PETITIONER/s: *MS. LAKSHMI IYENGAR - Senior Counsel for Appl in IA 342*

ADVOCATE FOR RESPONDENT/s: *MR. ARJUN RAO - Advocate for Respond-1*
MR. SEETHARAM - Advocate for Respond-2

ORDER

Heard Ms. Lakshmi Iyengar, learned Senior Counsel for the Applicant in I.A No. 342 of 2020 and Mr. Arjun Rao, learned Counsel for the Respondent No.1 and Mr. Seetharam, learned Counsel for the Respondent No.2, through Video Conference.

The learned Counsels for the Respondent No.1 and Respondent No.2 accepts notice and request time to file reply. The learned Counsels for Respondents are directed to serve the copy of reply on other side well before the next date of hearing. The IRP is directed to continue till final order is passed in I.A No. 329 of 2020.

List both the I.A No. 329 of 2020 and I.A No. 342 of 2020. Post the case on **16.09.2020.**

MEMBER (T)

MEMBER (J)

Brunda
Verma
A &
Court Officer